CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 578/MP/2026
along with IA No. 190/2026

Subject	:	Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking relaxation of Regulation 24.6 read with Regulation 37.10(g) and setting aside of the revocation of the connectivity of 100 MW At NP Kunta PS by letter dated 1st October 2026 issued by Central Transmission Utility of India Limited.
Petitioner	:	Andhra Pradesh Solar Power Corporation Pvt. Ltd. (APSPCL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sidhant Kumar, Advocate, APSPCL Ms. Ekssha Kashyap, Advocate, APSPCL Ms. Lahar Jain, Advocate, APSPCL Ms. Sowmya Saikumar, Advocate, HRGEL Shri Siddharth Vaid, Advocate, HRGEL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia,* seeking relaxation of Regulation 24.6 read with Regulation 37.10(g) of the GNA Regulations and setting aside of Respondent No.1, CTUIL's letter dated 1.10.2026 revoking the Petitioner's Connectivity of 100 MW at NP Kunta PS. The learned counsel submitted that being aggrieved by the said revocation and CTUIL's attempt to encash the Bank Guarantee (BG), despite the Petitioner having paid an amount of Rs. 2 crore in lieu thereof, the Petitioner had approached the Hon'ble High Court of Andhra Pradesh, which vide order 12.10.2026 in WP No. 29862/2026 directed CTUIL not to allocate, reallocate or otherwise grant the disputed 100 MW connectivity in favour of a third party until the Commission passes orders on the Petitioner's IA. Further, by order dated 23.10.2026 in WP No. 31069 of 2026, the Hon'ble High Court of Andhra Pradesh directed that *status quo* be maintained with regard to CTUIL's communication dated 21.10.2026 invoking the BGs for an amount of Rs. 45 crore till 26.10.2026. The learned counsel further submitted that yesterday the Hon'ble High Court extended the said direction for four weeks and that the Petitioner be permitted to place on record the order of the Hon'ble High Court once uploaded. The learned counsel also submitted that around 52.8 MW out of 100 MW was already ready for commissioning and further requested that the matter be listed on a shorter date.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies to the Petition and IA, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks 19.1.2026 thereafter.

3. The Petition, along with IA, will be listed for hearing on **19.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)